

and if so, what are the main points of disagreement between India and the U.S.A.?

(d) Is it also a fact that the points of disagreement related to the capacity provided on air services between India and the U.S.A. and the carriage traffic between India and third countries and the effect of such carriage on the development of Indian Commercial Aviation?

(e) If so, what are the views of the two Governments which are in conflict?

(f) What are the interim terms on which U.S. Air Service operates on the Indian skies?

(g) Which U.S. air companies ply their planes in India and how many weekly services do they run?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) I place on the Table a Statement giving the information desired.

(b) Yes, there were informal discussions, but only with reference to the air agreement, signed in November, 1946, between India and U. S. A. No decisions were reached.

(c) and (d). The two Governments are exchanging views in the matter and the points under discussion are those stated in question (d).

(e) The views of the two Governments are at present being exchanged on a confidential basis.

(f) and (g). Trans World Airlines and Pan American Airways are each operating three services a week respectively to and across India. They are doing so under the provisions of the air agreement which was signed between the Government of India and the Government of United States on November 14, 1946, and which is still in force.

STATEMENT

India has concluded long term Agreements for the operation of air transport services with 12 countries, namely, U.S.A., France, Sweden, Pakistan, Ceylon, Switzerland, Australia, Philippines, Netherlands, United Kingdom, Afghanistan and Egypt. All these Agreements, copies of which are available in the Library of the House of the People, are on a reciprocal basis and include provisions regarding capacity which can be provided by the airlines and the categories of traffic which they can carry, the routes which should be followed by the airlines, the rates

they may charge, the facilities and customs treatment to which they shall be entitled, exchange of information and statistics relating to the air services, procedure for the settlement of disputes under the agreement, and certain other technical matters.

TEXTILE FACTORIES

118. Shri Tushar Chatterjea: Will the Minister of Labour be pleased to state:

(a) the number of textile factories in India working in the years 1947 to 1952 and on the 31st January, 1953;

(b) the total number of workers employed in these factories during these years, State-wise; and

(c) the total number of factories closed and workers thrown out of employment during these years, State-wise?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). Information is being collected and will be placed on the Table of the House in due course.

TEXTILE FACTORIES

119. Shri Tushar Chatterjea: Will the Minister of Labour be pleased to state:

(a) the number of Textile Factories which were working 3 shifts during 1947 to 1952 and on the 31st January, 1953;

(b) the number of factories working two shifts during these years;

(c) the number of factories which have closed the night shift during these years and workers thrown out of employment, State-wise; and

(d) the number of factories which have closed the second shift and the number of workers thrown out of employment during these years, State-wise?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (d). Information is being collected and will be placed on the Table of the House in due course.

INDIAN AGRICULTURAL RESEARCH INSTITUTE

120. Shri Eswara Reddy: (a) Will the Minister of Food and Agriculture be pleased to state whether a Glass House has been recently opened in the Indian Agricultural Research Institute?

(b) What are the uses to which this Glass House will be put?